

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Government has started a portal in 2010 for managing the approval process of the Clean Development Mechanism (CDM) projects in the country. The website <http://www.cdmindia.gov.in> provides, *inter-alia*, information on various aspects of CDM projects including the templates for development of CDM projects, process and stages of approval of projects, details of approved projects and link to other relevant websites. The portal also includes a section on Frequently Asked Question (FAQ) on CDM.

**Fresh guidelines on tiger conservation**

1106. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that fresh guidelines on tiger conservation have been notified by Government in view of the directives of the Supreme Court; and

(b) if so, the details thereof and its impact on the tourist activities in such areas?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Pursuant to the directions of the Hon'ble Supreme Court in the Special Leave to Appeal (Civil) No. 21339/2011 — Ajay Dubey Vs National Tiger Conservation Authority and Others, a set of comprehensive guidelines under section 38-O (1)(c) of the Wildlife (Protection) Act, 1972 for Project Tiger and Tourism in Tiger Reserves, has been notified by the National Tiger Conservation Authority on 15th October, 2012, considering the views of stakeholders. The said guidelines allow regulated tourism in tiger reserves.

**International treaty obligations on dismantling of toxic ships**

1107. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has taken any steps to ensure environmental protection due to any damage caused by toxic shipbreaking in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether Government has taken any step for complying with international treaty obligations on dismantling toxic ships;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Government has taken a number of steps to ensure environmental protection due to any damage caused by ship breaking in the country, which include:

- (i) Ship recycling activity in India is regulated as per the directions of Hon'ble Supreme Court given in Writ Petition (Civil) No. 657 of 1995. Verification of hazardous materials/wastes on board the ship, by way of inspection of ship, is done at anchoring stage by State Maritime Board, State Pollution Control Board and the Customs Department. Petroleum and Explosive Safety Organisation (PESO) for petroleum tankers/chemicals tankers and Atomic Energy Regulatory Board for war ships, atomic nuclear powered vessels, naval vessels, etc., grant necessary permissions after inspection at anchorage.
- (ii) The State Maritime Boards issue beaching permission as per the laid down procedure. The following certification/clearances are required prior to issue of breaking permissions for any ship by the State Maritime Board:—
  - (a) Gas free certificate being issued by the Inspector of Explosives.
  - (b) Decontamination Certificate from State Pollution Control Board.
  - (c) License issued by Directorate of Industrial Safety and Health, State Government.

(d) to (f) In May, 2009, IMO has adopted the Hong Kong international Convention on Safe and Environmentally Sound Recycling of Ships. The Government of India has not yet ratified the Convention.

#### **Data on black carbon emission**

1108. SHRIMATI MAYA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there exists any data base showing the emission of black carbon by different developing nations;